Hon. Members, there is nothing beyond Bharat which we cannot achieve. Let us dedicate to ever keep nation first relegating partisan interests. There is no better place than this temple of democracy to begin. Let us all commit to act in togetherness for welfare of our people.

## **RESIGNATION BY MEMBER**

MR. CHAIRMAN: I have to inform Members that I had received a letter, dated the 4th of July, 2024, from Dr. K. Keshava Rao, Member, representing the State of Telangana, resigning his seat in the Rajya Sabha. I have accepted his resignation with effect from 5th July, 2024.

## PANEL OF VICE-CHAIRPERSONS

MR. CHAIRMAN: Hon. Members, I have to inform Members that the Panel of Vice-Chairpersons has been reconstituted with the following Members.

- 1. Shrimati S. Phangnon Konyak
- Ms. Kavita Patidar
- 3. Dr. Kanimozhi NVN Somu
- 4. Dr. Medha Vishram Kulkarni
- 5. Dr. Bhagwat Karad
- 6. Shri Vivek K. Tankha
- 7. Shri Ayodhya Rami Reddy Alla
- 8. Shri Subhasish Khuntia

We continue to give fifty per cent representation to our lady Members.

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE (RSC)

आवासन और शहरी कार्य मंत्री (श्री मनोहर लाल) : महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूं :

"कि राजघाट समाधि अधिनियम, 1951 (1951 का 41) की धारा 4 की उपधारा (4) के साथ पिटत धारा 4 की उपधारा (1) के खंड (घ) के अनुसरण में, यह सभा उस रीति से, जैसा

सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को राजघाट समाधि समिति का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

## REGARDING MATTERS RELATED TO VARIOUS RULES AND OTHER ISSUES

MR. CHAIRMAN: Hon. Members, I have received notices under Rule 267 from seven Members. The notices from Shri Sandosh Kumar P, Shri Saket Gokhale, Shrimati Sagarika Ghose, Shri Haris Beeran, Shri Sanjay Singh and Shri Pramod Tiwari, Members seeking discussion on the order of Government of Uttar Pradesh regarding display of names of owners of eateries and their employees along the *Kanwar Yatra* route. The notice of Shri Md. Nadimul Haque, Member, is to discuss the matter of.....(Interruptions)...

## श्री प्रमोद तिवारी (राजस्थान): सर, ...

MR. CHAIRMAN: One minute, let me finish. I think, there is no hurry. I have just requested all the hon. Members. We have to set an example to other legislatures and to the nation also. Let us go by rules. The notice of Shri Mohammed Nadimul Haque, Member, is to discuss the matter of fake certificates being issued for the UPSC Exam. Hon. Members are fully aware that notices are to be sent online.

श्री जावेद अली खान (उत्तर प्रदेश): सर, मेरा और प्रो. राम गोपाल यादव जी का भी है। क्या क्या का क्या के क्या क्या के क्या के क्या के क्या क्या के क्या

MR. CHAIRMAN: If you will just take your seat and carefully listen to what I am saying next, you will find the answer. Notices are required to be sent in a specified mode and, I am, therefore, saying this. Hon. Members are fully aware that notices are to be sent online as specified and those sent deviating from this have not received my consideration and that is the practice, we have been following for long. Hon. Members....

श्री प्रमोद तिवारी : सभापति जी.... (व्यवधान)....

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<sup>&</sup>lt;sup>†</sup> Transliteration in Urdu script.